

(e). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 85].

International Centre of Culture at Delhi

291. { Shri Vajpayee:
Shri Raghunath Singh:
Shri Ram Krishan:
Shri N. R. Munisamy:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government has decided to set up an international centre of culture at Delhi; and

(b) if so, the details of the plan?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Government have taken no such decision nor have they any information beyond what has appeared in the Press.

(b) Does not arise.

Foreign Capital Investments

294. { Shri Nagi Reddy:
Shri Ghosal:
Shri Ram Krishan:

Will the Minister of Finance be pleased to state the total amount of foreign private capital investment, country-wise, in India in Industries during the year 1955 to 1957 (industry-wise) either for the establishment of new projects or for further development of existing ones?

The Minister of Finance (Shri Morarji Desai): Two statements giving non-banking foreign business investments in India industry-wise and country-wise during 1954 and 1955 and 1956 are laid on the table of the Lok Sabha. [See Appendix I, annexure No. 86].

Figures for the year 1957 are not yet available.

Small Savings Scheme

295. Shri P. K. Deo: Will the Minister of Finance be pleased to state the amount collected under the Small

Savings Schemes, district-wise, in Orissa State during 1956-57, 1957-58 and 1958-59 so far?

The Minister of Finance (Shri Morarji Desai): Prior to 1958-59 the figures of collections of Small Savings were maintained according to Postal Circles and not by districts. The total net collections in Orissa during 1956-57 and 1957-58 amounted to Rs. 1.22 crores and Rs. 1 crore respectively. The district-wise figures of net collections during the period April to September, 1958 are:

Districts	Net collections
	(In thousands of Rs.)
1. Cuttack & Dhenkanal*	19.32
2. Puri	6.15
3. Ganjam & Phulbani*	5.93
4. Koraput	4.59
5. Kalahandi	10
6. Balasore & Keonjhar*	6.13
7. Mayurbhanj	5.27
8. Sambalpur	8.68
9. Bolangir	(-) 1.76 (net withd)
10. Sundergarh	5.27

*Separate figures not available.

Bharat Sewak Samaj Camps in Orissa

296. Shri Kumbhar: Will the Minister of Education be pleased to state:

(a) names of places and the number of camps organised in Orissa State during 1958-59, so far, by the Bharat Sewak Samaj;

(b) the expenditure incurred thereon by Government;

(c) the number of persons trained during this period;

(d) the number of persons among them belonging to Scheduled Castes and Tribes in each camp; and

(e) if there is no one from Scheduled Castes and Tribes, the reason thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) to (c). A statement giving the information in respect of camps held so far by the Bharat Sevak Samaj in Orissa State during the current financial year upto 10th November, 1958 is placed on the Table of the House. [See Appendix I, annexure No. 87]. These figures are liable to revision on receipt of the reports and audited accounts of the camps which only will give the actuals.

(d) and (e). No separate statistics of campers belonging to Scheduled Castes and Tribes are maintained. Youths from these communities do attend the camps and organisers of camps have instructions to make special efforts to recruit them.

Social Welfare Organisations in Orissa

297. Shri Panigrahi: Will the Minister of Education be pleased to state:

(a) the names of the voluntary social welfare organisations in Orissa which have been given grants by the Central Social Welfare Board upto 15th August, 1958; and

(b) the amount of grants to each such organisation?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). Further to the information furnished in reply to unstarred question No. 2745 asked by Shri Panigrahi in the Lok Sabha on the 24th April, 1958, a statement, containing information in respect of grants sanctioned to voluntary organisations at the August, 1958 meeting of the Central Social Welfare Board, is attached. [See Appendix I, annexure No. 88].

Chilka Lake

298. Shri U. C. Patnaik: Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 1571 on the 24th September, 1958 regarding Chilka Lake and state:

(a) when and by whom "the lake was considered in detail" as regards

its suitability for construction of the Second Naval Dockyard; and

(b) whether copies of reports of the investigation party or parties will be laid on the Table?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) A reconnaissance of the Chilka Lake was first carried out in 1958 by Commander S. G. Karmarkar, the then Naval Officer-in-Charge, Vizagapatam; Captain S. B. Rao, Garrison Engineer, Vizagapatam; and Surgeon-Lieutenant J. R. Samuel, Principal Medical Officer, I.N.S. CIRCARS, Vizagapatam.

A subsequent reconnaissance of the Lake was carried out in 1949 by Captain G. Gowlland, Royal Navy, the then Naval Officer-in-Charge, Vizagapatam; and Lieutenant-Commander N. Krishnan, DSC, R.I.N., the then Director of Naval Plans at Naval Headquarters.

The Lake was also personally inspected in April 1950 by Vice-Admiral W. E. Parry, KCB, the then Commander-in-Chief of the Indian Navy.

(b) Copies of the two reconnaissance reports and of the minute recorded by Vice-Admiral Parry are attached [See Appendix I, annexure No. 89.]

Foreigners

299. Shri U. C. Patnaik: Will the Minister of Home Affairs be pleased to lay on the Table a list showing:

(a) the number of foreigners and other non-Indian nationals who visited India between 1st April, 1954 and 1st April, 1958 (year-wise as well as country-wise) as (i) Tourists, (ii) experts and consultants, (iii) in other capacities; and

(b) how many of these residing at present are registered under the Foreigners Act and how many are not registered?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). Information is available only in regard to the number of registered foreigners

resident in India as on 31st December of each year. Two statements for the years 1954, 1955 and 1956—one showing the number and nationality and the other, the required categories—are laid on the Table of the House. [See Appendix I, annexure No. 90]. Complete information for the years 1957 and 1958 is not yet available.

Cocaine

300. { Shri Vajpayee:
Shri U. L. Patil:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about Rs. 15,000 worth of contraband cocaine was seized on the 5th November, 1958 from a house in Delhi;

(b) details of this incident; and

(c) the steps taken to tighten up illicit traffic in dangerous drugs?

The Minister of Finance (Shri Morarji Desai): (a) 78 phials of Cocaine Hydrochloride worth about Rs. 8,000 in illicit market were seized on the 29th October, 1958 from a house in Delhi.

(b) On receipt of information on the 29th October, 1958, the Excise staff raided the house of one Mohd. Esa, son of Abdul Majid Sheikh, resident of House No. 1442, Gali Qasim Jan near Ballimaran, P. S. Hauz Qazi, Delhi. On search of the house, a card-board box containing 78 phials of Cocaine Hydrochloride (one dram each) was recovered. A case has been registered against the accused in P. S. Hauz Qazi.

(c) (i) Anti-smuggling operations have been intensified in co-ordination with the Narcotics Commissioner and the Excise Commissioners of adjoining States e.g., Punjab, Uttar Pradesh, Rajasthan.

(ii) The information with regard to the movement of notorious smugglers is frequently exchanged with the Narcotics Intelligence Bureau and Excise authorities of these States.

242 (Af) LSD.—3.

(iii) An Excise Intelligence Bureau has been set up in the office of the Excise Commissioner, Delhi, to keep a track of such smugglers.

(iv) Checking at the Railway Station and other important routes has been intensified.

(v) The Police authorities have set up a squad to detect illicit traffic of excise articles.

Seismic Survey of Dasuya

301. { Shri D. C. Sharma:
Shri Ram Kishan:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 1141 on the 30th August, 1958, and state:

(a) whether the seismic survey of Dasuya area has indicated any possibility of finding oil there;

(b) whether Government propose to undertake extensive exploration of this area; and

(c) if so, the details thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) The results of seismic survey of the Dasuya area are not considered encouraging for drilling.

(b) No, Sir.

(c) Does not arise.

Grants to Affiliated Colleges in Punjab

302. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) what is the actual amount allotted and so far disbursed by the University Grants Commission to affiliated Colleges in the Punjab;

(b) whether any steps are being taken to overcome the technical or other difficulties experienced by such colleges in being able to utilise moneys already allocated by the University Grants Commission; and

(c) whether money granted by the Commission but not lifted on account of such difficulties by the colleges concerned within the financial year will lapse back to the Commission?

The Minister of Education (Dr. K. L. Shrimall): (a) to (c). A statement giving the requisite information is enclosed. [See Appendix I, annexure No. 91.]

Funjab University Teachers

303. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether it is a fact that University Grants Commission have sent a letter to the Punjab University to improve the pay scales of teachers and its readiness to pay 50 per cent of the improved salaries of the teachers; and

(b) if so, when the scheme is going to be implemented and how much amount is to be paid by the Commission in this direction?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). A statement giving the requisite information is enclosed. [See Appendix I, annexure No. 92.]

All India Memorial

304. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 329 on the 21st August, 1958 and state the further progress made with regard to the setting up of an All India Memorial in commemoration of all those martyrs who laid down their lives during 1857 to 1947 in the struggle for freedom?

The Minister of Home Affairs (Pandit G. B. Pant): The site in front of Red Fort ramparts on the axis of Chandni Chowk has now been finally selected for the setting up of the Memorial. The terms and conditions for the execution of the work have also been discussed with the architect selected for the purpose. It is ex-

pected that the matter will be finalised shortly.

Gold Deposits in Punjab

305. Shri Ram Krishan: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that gold particles are found in Narnaul Tehsil, Punjab;

(b) if so, whether any investigation has been made to confirm the existence of gold particles in that area; and

(c) the result of the investigation?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) and (c). Do not arise.

All India Council for Elementary Education

306. { Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) whether the All India Council for Elementary Education have held any meeting since their establishment;

(b) if so, when and where;

(c) what were the points of discussion in the meeting; and

(d) whether any suggestions have been made by the Council to Government?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir. Two meetings.

(b) First meeting on the 10th and 11th March, 1958 and the second meeting on the 10th and 11th October, 1958, at New Delhi.

(c) and (d). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 93]

Staff Quarters for Central Excise Department in Orissa

307. **Shri Sangana:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 696 on the 21st August, 1958 in respect of staff quarters for the Central Excise Department and state:

(a) whether the work for the staff quarters at Cuttack has been started; and

(d) if so, what is the progress made?

The Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Orders for the acquisition of site have been issued and it is in the process of acquisition. In the meantime, plans and estimates for the construction of quarters are being prepared.

Popular Encyclopaedia in Hindi

308. { **Shri Subodh Hanada:**
Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) how many volumes of the Popular Encyclopaedia in Hindi have been published up-to-date;

(b) whether all the volumes have been put in the market for sale;

(c) whether there is any proposal to publish them in all the regional languages; and

(d) if not the reasons therefor?

The Minister of Education (Dr. K. L. Shrimall): (a) Two volumes.

(b) The volumes published so far have been put in the market for sale.

(c) A proposal to this effect is under consideration.

(d) Does not arise.

हिमाचल प्रदेश में राष्ट्रीय छात्र सेना दल

३०९. **श्री पद्म देव :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५८ में अब तक हिमाचल प्रदेश में राष्ट्रीय छात्र सेना दल के कितने जूनियर डिबीजन खोले गये ;

(ख) ये कहां-कहां खोले गये हैं ;

(ग) इस समय राज्य में कुल कितने सीनियर डिबीजन और जूनियर डिबीजन हैं; और

(घ) क्या सरकार का हिमाचल प्रदेश की सभी शिक्षा संस्थाओं में राष्ट्रीय छात्र सेना दल तथा सहायक छात्र सेना दल स्थापित करने का विचार है ?

रक्षा उपमंत्री (सरदार बजीडिया) :

(क) से(घ). एक विवरण सलग्न है। [वेजिबे परिशिष्ट १, अनुबंध संख्या ९४]

हिमाचल प्रदेश में राइफल क्लबों

३१०. **श्री पद्म देव :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में किन-किन स्थानों पर बन्दूक चलाना सिखाने वाली क्लबों का काम कर रही है; और

(ख) क्या सरकार प्रशिक्षित नागरिकों को शस्त्र खरीदने और उनके लाइसेंस लेने के लिये प्रोत्साहन दे रही है ?

गृहकार्य मंत्रालय में राज्य-मंत्री (श्री बल्लार) : (क) रामपुर, सोलन, ध्योग, सूनी और मंडी शहर।

(ख) राज्य सरकारों से कहा गया है कि वे राइफल क्लबों को प्रोत्साहन तथा सुविधाएं दें और राइफल क्लबों के मेम्बरों

को प्रतिबोधिता में भाग लेने के लिये विधाने बाजी के हथियार तथा आवश्यक कारतूस आदि का लाइसेंस ख़रीद करने में उदारता से काम लें।

Smuggling

311. **Shri V. P. Nayar:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1679 on the 8th September, 1958 and state:

(a) whether the adjudication of the offence of keeping contraband gold in S. S. "DUMRA" has since been completed; and

(b) if so, the result thereof?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The case has not yet been adjudicated.

Wealth Tax

312. { **Shri Ram Krishan:**
Shri Jadhav:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that wealth-tax is helping Government considerably in detecting cases of concealment of other taxes;

(b) if so, the number of cases detected during 1958 so far, State-wise; and

(c) the total amount collected through these cases during the same period, State-wise?

The Minister of Finance (Shri Morarji Desai): (a) The Wealth-tax Act, 1957 received the assent of the President on 12-9-57 and the actual assessment work started only in December, 1957. Thus during the financial year 1957-58 the period covered by actual assessments was only four months, while we are still in the midst of the financial year 1958-59. It is, therefore, too early yet to assess the effect of this Act in detecting cases of concealment of other

taxes. However, it may be stated that the importance of this tax primarily consists in its preventing the concealment of sources of income.

The information required in parts (b) and (c) of the question is given below according to the charges of the Commissioners of various States. As some of the Commissioners hold jurisdiction over more than one State, separate figures in respect of some of the States are not readily available.

	(b)	(c)
Commissioner's charge	No. of cases detected during 1958 (upto 31-10-58)	Total amount collected through these cases during 1958 (upto 31-10-58)
1. Andhra Pradesh	1	4,093
2. Assam
3. Bihar & Orissa	3	1,19,000
4. Bombay	10	4,47,658
5. Delhi & Rajasthan
6. Kerala
7. Madras
8. Mysore	1	..
9. Madhya Pradesh	1	..
10. Punjab and Jammu & Kashmir
11. Uttar Pradesh
12. West Bengal	2	91,755
Total	44	6,62,516

U.S. Rocket 'Pioneer'

313. { **Shri D. C. Sharma:**
Shri Naushir Bharucha:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the U.S. Air Force launched a rocket

named 'Pioneer' towards the moon, on the 11th of October, 1958;

(b) if so, whether the movements of the 'Pioneer' were observed by the Indian scientists;

(c) if so, the data collected;

(d) whether the data collected by the Indian scientists has been exchanged with other countries;

(e) the names of countries with which the data was exchanged; and

(f) the assistance given by Government to the Indian scientists in this matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) As far as known at present no observations were made in India on the rocket.

(c) to (f). Do not arise.

Dissemination of Scientific and Technical Information

314. { Shri R. C. Majhi:
Shri Subodh Hansda:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the expenditure incurred during the years 1957-58 and 1958-59 so far on dissemination of scientific and technical information; and

(b) how this amount was met by Government?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b). The information is being collected and will be laid on the Table of the House.

Visit of Indonesian Naval Ships

315. Shri Raghunath Singh: Will the Minister of Defence be pleased to state whether it is a fact that Indonesian Naval frigates "Imam Bandjoi" and

"Surapati" visited Cochin on the 9th October, 1958?

The Deputy Minister of Defence (Shri Raghuramaiah): Yes.

दुनियावी शिक्षा

३१६. { श्री म० सा० द्विवेदी :
श्री रामेश्वर दादिया :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय सरकार ने १९५७-५८ में दुनियावी शिक्षा की प्रत्येक योजना पर कुल कितना आवर्तक तथा अनावर्तक व्यय किया और १९५८-५९ के लिये वार्षिक व्यय का अनुमान क्या है ?

शिक्षा मंत्री (डा० सा० सा० बीमाली): विवरण सभा पटल पर रख दिया गया है। [विशेष परिशिष्ट १, अनुबन्ध संख्या ६५]

शान्ति स्थापना के लिये विदेशों में भारतीय सेवा

३१७. { श्री म० सा० द्विवेदी :
श्री रामेश्वर दादिया :

क्या प्रतिरक्षा मंत्री एक ऐसा विवरण सभा पटल पर रखने की कृपा करेंगे जिसमें निम्नलिखित जानकारी दी हुई हो :

(क) भारतीय प्रतिरक्षा सेनाओं की विभिन्न टुकड़ियों में जो संसार के विभिन्न भागों में शान्ति स्थापना के हेतु समय-समय पर रहीं, क्या कार्य किया ;

(ख) भारत सरकार ने अब तक इस कार्य पर कितना व्यय किया है और इस व्यय में संयुक्त राष्ट्र सच ने कितनी सहायता दी है ;

(ग) क्या इन टुकड़ियों में अपने काम के बारे में सरकार को रिपोर्टें दी हैं ; और

(घ) यदि हां, तो क्या इन रिपोर्टों की प्रतियां सभा पटल पर रखी जायेंगी ?

प्रतिरक्षा उपकरणों (बी एचएचएच) :
(क) से (घ). एक विवरण सभा पटल पर
रखा जाता है। [द्विचित्रे परिशिष्ट १, अनुबन्ध
संख्या १६]

Mines in Orissa

318. Shri Damani: Will the Minister of Steel, Mines and Fuel be pleased to lay a statement on the Table giving the names of mines of Manganese and iron ores in Bihar and Orissa States whose loading stations are situated on Barazmeda Sector of South Eastern Railway and also state their production during 1953-54, 1954-55, 1955-56, 1956-57 and 1957-58.

The Minister of Mines and Oil (Shri K. D. Malaviya): A statement giving the information for the years 1955-56, 1956-57 and 1957-58, is attached. [See Appendix I, annexure No. 97] The Mineral Conservation and Development Rules came into operation in July, 1955 and as such minewise production figures prior to 1955 are not available.

Smuggling

319. { Shrimati Ha Palchoudhuri:
Shri Sarju Pandey:

Will the Minister of Finance be pleased to state:

(a) the number of smugglers killed and arrested (separately) on the Amritsar-Pakistan border during 1958 so far;

(b) how many of them were Pakistani nationals;

(c) the value of articles seized from these smugglers; and

(d) the action taken against those arrested?

The Minister of Finance (Shri Morarji Desai): (a) 15 smugglers were killed and 135 arrested during the year 1958 (upto 31st October) on the Amritsar-Pakistan border.

(b) 11 and 14 were Pakistani nationals out of those killed and arrested respectively.

(c) Articles worth Rs. 10,94,533-00 were seized from them.

(d) 27 persons were prosecuted in the Courts of Law. Out of these 19 persons have been convicted to rigorous imprisonment varying from 8 weeks to 2 years. Cases against the rest are still under investigation.

Orissa Mining Corporation

320. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Government of India have advanced any money to the Orissa Mining Corporation either by way of loan or by way of purchasing share; and

(b) if so, the amount advanced so far?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Yes, Sir. A sum of Rs. 5 lakhs has been advanced for purchase of shares.

Rural Institutes

321. Shri Ram Krishan: Will the Minister of Education be pleased to state:

(a) whether the Scheme for expansion of rural institutes during the Third Plan period has been finalised; and

(b) if so, the main features thereof?

The Minister of Education (Dr. K. L. Shrivastha): (a) No, Sir.

(b) Does not arise.

Memorial to Poot Kalidas

322. Shri Ram Krishan: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question

No. 2426 on 10th September, 1958 and state:

(a) whether the details of the scheme to erect a suitable memorial to poet Kalidas at Ujjain has been worked out; and

(b) if so, the main features thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b). The Kalidasa Samaroha Samiti, Bhopal, had a proposal for the construction of a Kalidasa Bhavan. The Government of India has received upto now no detailed information from the Kalidasa Samaroha Samiti about the proposed Bhavan.

Educated Unemployment in Orissa

323. Shri Panigrahi: Will the Minister of Education be pleased to state:

(a) whether any grant has been given to the Government of Orissa during 1957-58 and 1958-59 for relieving educated unemployment in Orissa;

(b) if so, what was the amount; and

(c) the total number of persons employed during 1957-58 in Orissa under the above scheme?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 98.]

(c) Nil.

Survey of Ancient Monuments in Orissa

324. Shri Panigrahi: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any survey of antiquities, ancient temples and monuments and places of archaeological and historical importance in Orissa has recently been made by the Union Department of Archaeology;

(b) if so, the number of villages surveyed in Orissa by the end of July, 1958;

(c) the total amount spent on it in Orissa upto that date; and

(d) whether the list of monuments of national importance in Orissa has been finalised?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) 2548.

(c) The expenditure incurred State-wise is not available. However, the expenditure for the entire Eastern Circle consisting of Orissa, West Bengal and Assam during the period is about Rs. 31,000 upto the end of September, 1958.

(d) Not yet.

Primary Education

325. Shri Supakar: Will the Minister of Education be pleased to state:

(a) the cut made in the original allotment to States for carrying out schemes for broad basing Primary education in the Second Five Year Plan; and

(b) how far will this cut affect the target of literacy in different States?

The Minister of Education (Dr. K. L. Shrimall): (a) The distribution of funds allocated to each Sector of Education after reappraisal of the Second Five Year Plan has not yet been finalised.

(b) The question does not arise.

Travels Abroad

326. { Shri Rajendra Singh:
Shri Narayanankutty Momen:
Shri A. K. Gopalan:
Shri Punnosce:
Shri Mohammed Inam:
Shri Pangarkar:
Shri L. Achaw Singh:

Will the Minister of Finance be pleased to state:

(a) how many persons (official and non-official) went abroad on Government and private account (separately) during the year 1958-59 so far; and

(b) the foreign exchange involved on their tours?

The Minister of Finance (Shri Morarji Desai): (a) It is regretted that no information is available in respect of persons who went abroad on private account as no such statistics are maintained. As regards the officials and non-officials, who went abroad on Government account during the period 1st April to 31st October, 1955, the numbers are approximately 1676 and 175 respectively.

(b) The estimated foreign exchange involved on the persons referred to in the answer to Part (a) is Rs. 33 lakhs. Similar information in respect of those who went on private account is not available.

Polytechnics

327. Shri Ram Krishan: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the scheme to provide polytechnic in every district has been finalised; and

(b) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). No scheme has been drawn up by the Central Government for the establishment of polytechnics in every district in the country. However, in the further expansion of technical education, the aim of the Government is that every district should have at least one polytechnic. This aim will be kept in view while formulating the future Five-year Plans.

Investment in Hindustan Steel (Private) Ltd.

328. Shri Morarka: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total amount invested in the Hindustan Steel (Private) Ltd. by Government;

(b) how much of it is by way of loan and how much by way of equity capital; and

(c) the terms and conditions on which this loan is given?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Rs. 266.31 crores.

(b) Loan.—Rs. 20.50 crores, Share.—Rs. 245.81 crores.

(c) Loan granted by Government will bear interest on current balances of the loans at a rate not exceeding 1 per cent over the bank rate. It is open to Government to consider at any appropriate stage what portion of the loan amount can be converted into shares and to take any decision as regards the accrued interest.

Payment of Salaries in Foreign Currency

329. Shri Nath Pal: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of officers in Steel Plants who are paid their salary or emoluments in any currency other than Indian currency;

(b) the amount paid;

(c) the reason for making payment in foreign currency; and

(d) whether any tax is deducted from such payments and, if so, on what basis?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Two. Although other foreign experts employed in the steel plants are paid their salary in Indian rupees the usual remittance facilities available to foreign nationals employed in India, are also available to them.

(b) \$400 and \$165 per month respectively are paid in Japanese currency.

(c) The services of these two technicians have been obtained from Japan and in terms of the contract with

them half their salary is to be paid in India in rupees and the other half in Japan in the currency of that country.

(d) Their salaries are subject to the provisions of the Indian Income-tax Act but they could, under the provisions of that Act, claim exemption of income-tax for the first three years of their stay in India.

भारतीय सांस्कृतिक संबंध परिषद्

३३०. श्री अनिरुद्ध सिंह : क्या वैज्ञानिक सभेचना और सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि भारतीय सांस्कृतिक सम्बन्ध परिषद् प्रवासी भारतीयों के लिये एक पत्रिका निकालने का विचार कर रही है,

(ख) यदि हा, तो यह पत्रिका किस भाषा में निकाली जायेगी; और

(ग) इसका प्रकाशन कब से प्रारम्भ होगा ?

वैज्ञानिक सभेचना और सांस्कृतिक-कार्य मंत्री (श्री हुमायून् कबिर) : (क) जी, नहीं।

(ख) और (ग). प्रश्न नहीं उठते।

Iron Scraps

331. Shri P. E. Patel: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the control price of the turning and boring iron scraps in the country;

(b) what is the price valued or realised of the local turning and boring scraps in foreign markets such as Japan, U.S.A. and U.K.; and

(c) what steps Government propose to take to export maximum of the scrap-arisings?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The current statutory price for fresh boring and turning scrap is Rs. 25 per ton ex-site.

(b) Although no official information is available, the price realised from foreign buyers, as far as could be gathered from exporters, ranges from £9 to £10 per ton c.i.f.

(c) Licences for export of certain categories of sheet cuttings are issued freely. In addition, borings and turnings not accepted by furnace owners are also licensed for export.

Central Civil Services (Conduct) Rules

332. Shri Tangamani: Will the Minister of Home Affairs be pleased to state:

(a) the number of Central Government employees charge-sheeted under Section 4(A) of the Central Civil Services (Conduct) Rules, 1955 according to each Department; and

(b) the number of them actually punished and the nature of punishment awarded?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). The information is being collected and will be placed on the Table of the House as soon as it is available.

Compensation for Lok Sahayak Sena Trainees

333. Shri Kadiyann: Will the Minister of Defence be pleased to state:

(a) whether Government have considered the petitions received from the guardians of five of the Lok Sahayak Sena camp trainees who died of food poisoning for payment of Rs. 5,000 compensation or adequate monthly family pension; and

(b) if so, what decisions have been taken?

The Deputy Minister of Defence (Sardar Mujibha): (a) and (b). The

Government have reviewed the question of *ex gratia* payment viz. Rs. 200 earlier sanctioned to the family of each trainee who died of food poisoning at the camp and have raised it to Rs. 500 per family.

Professor Harry J. Robinson's Discussion Draft on Foreign Investments in India

334. Shri Farulekar: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Prof. Harry J. Robinson has submitted a discussion draft on policy and laws relating to foreign investments in India;

(b) whether Government had invited a report from him on the subject;

(c) if so, what are the recommendations; and

(d) whether Government have considered them?

The Minister of Finance (Shri Morarji Desai): (a) to (d). Prof. Harry J. Robinson, Senior International Economist of the Stanford Research Institute in the United States came to India in 1956 as a Ford Foundation Scholar to study investment opportunities in India. As a result of his study, he prepared a draft report explaining the position on Policy and Laws governing investment in India. Mr. Robinson prepared the draft report as a part of his assignment and made it available to Government. Government had not asked for such a report. The draft gives a factual account of all policies and laws governing private foreign investments in India and makes no recommendations of any kind.

Practical Training in West Germany

335. Shri Ram Krishan: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question

No. 211 on the 13th August, 1968 and state:

(a) whether the candidates have been selected for giving un-utilised scholarships for practical training in West German industries in different branches of engineering and technology under the Indo-German Industrial Co-operation Scheme; and

(b) if so, whether a copy of the list will be laid on the Table?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The position has not changed. A provisional selection has been made and the list will be finalised as soon as definite information is received on placements in industries in West Germany.

(b) Does not arise.

Writers' Conference at Tashkent

336. Shri Jadhav: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have given financial and any other type of help to the Asian and African Writers' Conference at Tashkent;

(b) how many representatives from India attended the Conference; and

(c) who were the conveners of the Conference?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir.

(b) and (c). No information is available beyond what has appeared in the newspapers or been stated by some individuals who attended the said Conference.

Land Acquisition in Jawalamukhi

337. Shri Hem Raj: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the area of land that has been acquired or proposed to be acquired for deep drilling and structural drilling in the Jawalamukhi area;

(b) the names of the places and the area of land acquired or proposed to be acquired at each such place; and

(c) the amount of compensation paid so far or to be paid for the proposed sites per acre of land?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (c). A Statement giving the required information is laid on the Table of the Lok Sabha, [See Appendix I, annexure No. 99.]

Visit of Gen. Thimmayya

328. { Shri R. C. Vyas:
Shri Rameshwar Tantia:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Chief of the Army Staff visited some foreign countries recently; and

(b) if so, which countries did he visit and who accompanied him on this tour?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes, Sir.

(b) He visited Canada, the U.S.A., the U.K. and West Germany. He was accompanied by Lt. Gen. Daulet Singh, Quartermaster General and Brig. B. D. Kapoor, Chief Controller of Reorganisation and Development, except in respect of West Germany.

Delegation of Scholars to Afghanistan

329. { Shri P. K. Deo:
Shri D. C. Prodhan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether a delegation of scholars is being sent to Afghanistan for the study of ancient coins, according to the decision of the Central Advisory Board of Archaeology taken at Hyderabad; and

(b) if so, on what basis the scholars will be selected?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The recommendation has not yet been accepted by Government.

(b) Does not arise.

Aboriginals in Andamans

340. { Shri P. K. Deo:
Shri B. C. Prodhan:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Aboriginals in Andamans;

(b) the steps taken for their uplift;

(c) the amount provided in the Second Five Year Plan in this regard; and

(d) the amount actually spent uptill now?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The number of Aboriginals of different categories in the Andaman & Nicobar Islands is as follows:—

Andamanese	23
Jarawas	300
	to
	400
Onges	600
Shompens	100
Nicobarese	11,792

(b) A statement is attached. [See Appendix I, annexure No. 100.]

(c) The amount provided in the Second Five Year Plan, Andaman and Nicobar Islands, for the uplift of Aboriginals is as follows:—

	Rs. lakhs
(i) Tribal Welfare Scheme	1.0
(ii) One N.E.S. Block at Nicobar	0.75
(iii) Development Coconut Plantations in Nicobars	1.00
(iv) V. D. Treatment centre, Nicobar	0.75
(v) Construction of roads in Nicobars	10.00

	Rs. lakhs
(vi) Education in Nicobars	2.00
(vii) 50-bedded hospital at Car Nicobar	2.50
(viii) Maternity-and-child welfare Centre at Car Nicobar	0.46
(ix) Water supply in the areas inhabited by the Aborigines	1.00

(d) The information is being collected and will be placed on the Table of the House as soon as received.

राजस्थान में कुशाक्षत

३४१. श्री प० सा० बाबूबाबू : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अस्पृश्यता अधराध अधिनियम के अन्तर्गत १ जनवरी से ३१ अक्टूबर, १९५८ तक राजस्थान में कितने लोगों के विषय अधिभोग्य चलाये गये ;

(ख) उनमें कितने लोगो को दण्ड दिया गया : और

(ग) कितने लोगों को बरी कर दिया गया ?

गृह-कार्य मंत्री (पंडित गो० ब० पन्त) :

(क) से (ग) . यह सूचना राजस्थान सरकार से मंगाई है । प्राप्त होने पर वह सभा-पटल पर रख दी जायेगी ।

Tripura Council Rules

342. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether the Rules framed by the Tripura Territorial Council for the conduct of business of the Council have been approved by the Administrator of Tripura;

(b) if not, whether delay in giving such approval is hampering the work of the Council; and

(c) what steps are being taken to give speedy approval to the rules framed?

The Minister of Home Affairs (Pundit G. B. Pant): (a) A revised

draft of the Tripura Territorial Council (Conduct of Business) Rules, 1958, has been sent to the Chairman of the Tripura Territorial Council.

(b) The Council has been following provisionally the set of rules formulated by it.

(c) Does not arise.

M.B.B. College, Agartala

343. Shri Dasaratha Deb: Will the Minister of Education be pleased to state:

(a) whether posts of senior lecturers in Bengali and Commerce in M.B.B. College, Agartala, Tripura have been lying vacant for a long period; and

(b) if so, the action taken or proposed to be taken for filling these posts?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). (i) The post of Senior Lecturer in Bengali is lying vacant since 1st February 1958. Pending selection of a suitable candidate through the Union Public Service Commission, it was proposed to re-employ the previous incumbent of the post; he has, however, expressed his unwillingness to accept the offer. Steps are being taken to fill the post as early as possible.

(ii) The post of Senior Lecturer in Commerce is not lying vacant.

Institute of Music under Delhi University

344. { Shri Vajpayee:
Shri Raghunath Singh:

Will the Minister of Education be pleased to state:

(a) whether plans for the establishment of an institute of music under the Delhi University have been finalised; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). A statement is laid on the Table of the Lok

Sabha. [See Appendix I, annexure No. 101].

Reservation for Scheduled Castes and Tribes

Emergency Relief Organisation in Punjab

345. **Shri Daljit Singh:** Will the Minister of Home Affairs be pleased to state whether any Emergency Relief Organisation has been set up in Punjab?

The Minister of Home Affairs (Pandit G. B. Pant): Yes.

Untouchability

346. **Shri Daljit Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1577 on the 24th September, 1958 and state:

(a) when the accounts of each of the non-official organisations which receive direct grants from the Central Government for the removal of untouchability were last audited; and

(b) whether a copy of the accounts audited last of each of the organisations will be placed on the Table?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The information is given below:

Name of Organisation	Date of audit of accounts of the organisation
(i) Bhartiya Depressed Classes League	4th April, 1958.
(ii) All India Harijan Sevak Sangh	24th April, 1958.
(iii) Ishwar Saran Ashram	30th April, 1958
(iv) Bharat Dalit Sevak Sangh (The Servants of the Indian Depressed Classes Society).	10th November, 1958

(b) A copy of the audited accounts of each of the organisations for 1957-58 is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 102].

347. **Shri Daljit Singh:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 2167 on the 16th September, 1958 and state:

(a) the number of posts of Assistants and Clerks in the Ministry of Steel, Mines and Fuel reserved for the Scheduled Castes and Scheduled Tribes at present;

(b) the reasons for not filling up the reserved vacancies; and

(c) the time by which the reserved quota will be filled up?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The posts of Assistants and Clerks in the Ministry of Steel, Mines and Fuel are included in the cadres of the Central Secretariat Service and the Central Secretariat Clerical Service, respectively, direct recruitment to which on the basis of competitive examinations held by the Union Public Service Commission is made by the Ministry of Home Affairs on an all-Secretariat basis. The reservations for the Scheduled Castes and Scheduled Tribes for this recruitment, which is also made on an all-Secretariat basis, are as follows, namely:—

Scheduled Castes	.. 12½%
Scheduled Tribes	.. 5%

(b) and (c). The reserved quota of vacancies for the Scheduled Castes in the Grade of Assistants has been filled. As regards the short-fall in the case of Scheduled Tribes in this grade, and of Scheduled Castes as well as Scheduled Tribes in the other grades, this is mainly due to the non-availability of suitable candidates of these communities. It is, therefore, not possible to indicate a time limit by which the reserved quota for these communities will be filled.

Committees working under the Ministry of Steel, Mines and Fuel

248. Shri Daljit Singh: Will the Minister of Steel, Mines and Fuel be pleased to state the names of committees which worked under the Ministry of Steel, Mines and Fuel during 1957-58?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): The following committees worked during 1957-58:—

1. Coal Price Revision Committee.
2. Team of experts to make detailed surveys and investigations to study methods of winning transportation and distribution of sand from the D.V.C. river deltas for purposes of stowing in coal mines.
3. Ad-hoc Committee on resources for stabilisation of the coal mine workings under the Grand Trunk Road and Barakar town in the Asansol subdivision of West Bengal.
4. Committee on Assessment of Resources.
5. Committee on Requirements and Utilisation.
6. Committee on Production and Preparation.
7. Committee on Transportation.
(The last four Committees are of the Coal Council of India).
8. Fuel Efficiency Committee.
9. Coal Advisory Committee.
10. Coal Transport Advisory Committee.
11. Committee to advise on matters relating to oil exploration and production, refining of crude oil and utilisation of natural and refinery gases.
12. Standing Panel of Technical Experts for the Neyveli Lignite Corporation (Private) Ltd.
13. Committee to report on beneficiation of low grade ores.
14. Mineral Advisory Board.

15. Four Zonal Councils (Minerals).

16. Working Group to evolve a more satisfactory system of obtaining statistical information by co-ordinating the requirement of Indian Bureau of Mines and the State Governments.

17. Mica Sub-Committee of the Mineral Advisory Board.

18. Mica Advisory Committee.

Land for Scheduled Castes and Scheduled Tribes

249. Shri Kumbhar: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the cultivable lands and financial helps admissible to Scheduled Castes and Tribes have been allotted to the non-Scheduled Castes and Tribes in the Union Territories;

(b) if so, the number of such cases; and

(c) whether steps are being taken to recover these lands from the unlawful allottees?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) So far as the Union Territory of Delhi is concerned, no Sir.

(b) and (c). Do not arise.

The question in respect of the Union Territories of (1) Andaman and Nicobar Islands and (2) the Lacadive, Minicoy and Amindivi Island does not arise as in the former there are no Scheduled Castes or Scheduled Tribes and in the latter the entire population is of Scheduled Tribes.

The required information in regard to the remaining Union Territories of Manipur, Tripura and Himachal Pradesh, is being collected and will be laid on the Table of the House in due course.

Calcutta University

250. Shri Sadhan Gupta: Will the Minister of Education be pleased to state:

(a) whether any grant or loan is proposed to be made to the Calcutta

University in connection with its schemes for the Second Five Year Plan; and

(b) if so, the nature and amount of such grant and loan?

The Minister of Education (Dr. K. L. Shrinani): (a) Yes, Sir.

(b) A statement is attached. [See Appendix I, annexure No. 103.]

Bharat Electronics (Private) Limited

351. Shri U. C. Patnaik: Will the Minister of Defence be pleased to state the value of production in the Bharat Electronics (Private) Ltd., since January, 1956 upto the 31st March, 1958?

The Deputy Minister of Defence (Shri Raghuramiah): The value of electronics equipment produced at Bharat Electronics (Private) Ltd., during the period 1st January, 1956 upto 31st March, 1958 was Rs. 33.95 lakhs.

Foreigners in Bharat Electronics (Private) Ltd. and Hindustan Aircrafts (Private) Ltd.

352. Shri U. C. Patnaik: Will the Minister of Defence be pleased to state the total number of "foreigners" and other non-Indian nationals working in the Bharat Electronics (Private) Ltd. and Hindustan Aircrafts (Private) Ltd. on the 31st March, 1958?

The Deputy Minister of Defence (Sardar Majithia): Thirty-Seven.

Income-tax Appeals

353. Shri Rajeshwar Patel: Will the Minister of Finance be pleased to state:

(a) the number of appeals pending with the Appellate Assistant Commissioners which were filed more than three years back; and

(b) what steps are being taken to expedite the disposal of these appeals?

The Minister of Finance (Shri Morarji Desai): (a) The number of

such pending appeals was 2598 as on 1-10-1958.

(b) Several measures have been taken to expedite the disposal of appeals generally and old appeals in particular. A planned programme of disposals, with appropriate emphasis on the clearance of old appeals, is already in existence for each Appellate Assistant Commissioner's range. The Central Board of Revenue conduct every month a scrutiny of the disposal of appeals in each of the appellate ranges and issue appropriate instructions, where necessary for expeditious disposal. The strength of Appellate Assistant Commissioners has also been increased substantially in recent years.

The number of appeals filed more than three years back and pending disposal was 3522 as on 1-4-1958; this figure has been brought down to 2598 on 1-10-1958 as a result of the measures taken.

Income-Tax Refunds

354. Shri Rajeshwar Patel: Will the Minister of Finance be pleased to state:

(a) the maximum time that the Income-tax Department takes generally in refunding the amount to the assessee after it is found due; and

(b) whether there is any machinery to ensure that such payments are made to the assessee in time?

The Minister of Finance (Shri Morarji Desai): (a) There is no time limit prescribed under the law within which income-tax refunds, after they are found due, are required to be issued by the Income-tax authorities. However, there are instructions that refunds should be issued as expeditiously as possible.

(b) A separate register is maintained in each Income-tax Circle showing the pendency/disposal of refund claims made by the assessee, for refunds under Section 48 of the Income-tax Act. This register is regularly examined by the Income-tax Officer with

a view to seeing that no avoidable delay occurs in disposing of the refund applications. Similarly a register of cases in which appeals are filed by assesses is also maintained. This helps the Income-tax Officers in ensuring that effects to appellate orders are given in time.

Government D. M. College at Imphal

355. Shri L. Achaw Singh: Will the Minister of Education be pleased to state:

(a) whether it is a fact that tribal college students reading in the Government D.M. College at Imphal have no adequate hostel accommodation and they are not given full amount of Central Government Scholarships; and

(b) if so, what steps are being taken to give them adequate accommodation and full amount of scholarship?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Out of 100 tribal students on roll in D.M. College, Imphal, 78 have been provided with hostel accommodation. The question of providing hostel facilities for 50 more students has already been taken up this year and provision is being made for further extension in the next year's budget.

The monthly rate of scholarships for hostellers and day scholars are different and vary from course to course. However, the amount of scholarship which each category of student is entitled to receive is always paid in full.

Pakistani Nationals

356. Sardar Iqbal Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of Pakistani nationals who crossed Indian border, both eastern and western separately, illegally during August to October, 1958 month-wise;

(b) the number of those who have been convicted;

(c) the number of cases still pending; and

(d) the number of persons who have refused to return to Pakistan?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (d). The information is being collected and will be laid on the Table of the House as soon as it is available.

Management of Public Funds in Indian Air Force

357. Sardar Iqbal Singh: Will the Minister of Defence be pleased to state:

(a) whether a Committee has been appointed to enquire into the management of public funds in the Air Force;

(b) the names of members of this Committee;

(c) the main purposes and functions of this Committee; and

(d) the work done by this Committee so far?

The Deputy Minister of Defence (Sardar Majithia): (a) A Committee had been appointed with the terms of reference given in the reply to part (c) of this Question.

(b) *Chairman*

Shri R. M. Hajarnavis, Deputy Minister for Law.

Members

(1) Shri B. G. Rau, Joint Secretary, Ministry of Defence.

(2) Air Vice Marshal, Arjan Singh, AOC-IN-C, Operational Command.

(3) Shri S. K. Mukherjee, Controller of Defence Accounts, Southern Command.

(4) Brig. K. T. Mathew, Judge Advocate General, Army Headquarters.

Secretary

Shri M. Subramanyam, Deputy Secretary, Ministry of Defence.

(c) (i) To enquire into the system and procedure for maintenance, supervision and control of the public Account of No. 2 Wing, Air Force, Poona, and to ascertain how it became possi-

ble for a large sum of money amounting to about Rs 3½ lakhs to be misappropriated at that Air Force Station;

(ii) To fix the responsibility on persons who might have been guilty of negligence in the performance of their duties which might have facilitated the misappropriation.

(iii) To determine whether the existing authorised system and procedure for maintenance, supervision and control of public funds in the Indian Air Force are adequate to safeguard against misappropriations, and to suggest remedial measures to the extent necessary

(d) The Committee's report has been received and is under consideration

Defence Research and Development Advisory Committee

358 Sardar Iqbal Singh: Will the Minister of Defence be pleased to state—

(a) whether Government have appointed a Defence Research and Development Advisory Committee,

(b) the main purposes and functions of this Committee,

(c) the names of the members of this Committee, and

(d) the work done by this Committee so far?

The Deputy Minister of Defence (Shri Bagharamiah): (a) Yes

(b) To advise on defence research and development, to assist in the formulation of defence research policies and to make recommendations to the Government regarding the allocation of defence research programmes to the Universities and the National Laboratories and other Research Institutions

(c) Chairman

Scientific Adviser to the Minister of Defence.

242 (A) LSD—4

Members.

Six eminent scientists and engineers to be nominated by Government.

Chief of the General Staff

Deputy Chief of Naval Staff

Deputy Chief of Air Staff

Additional Financial Adviser, Ministry of Finance (Defence)

Controller General of Defence Production.

Chief Controller (Research & Development)

Chief Scientist

Director of Technical Development and Production (Air)

(d) Not met so far

Fall in Import of Iron and Steel

359 Sardar Iqbal Singh: Will the Minister of Steel, Mines and Fuel be pleased to state the quantity of anticipated fall in the import of Iron and Steel during 1958?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): The anticipated fall in the import of Iron and Steel during 1958 is about 0.5 million tons, as compared to 1957

Secondary Education

360 Sardar Iqbal Singh: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No 183 on the 13th August, 1958 and state the amount actually utilised by each State Government out of the grant given by the Government of India for the expansion of Secondary Education during 1957-58?

The Minister of Education (Dr. K. L. Shrimali): The requisite information is being collected and will be furnished in due course

Advisory Committee for Libraries

361 Sardar Iqbal Singh: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No 465 on the 18th August, 1958 and state

(a) whether the Advisory Committee for Libraries has submitted its report,

(b) if so, the main recommendations; and

(c) steps taken on them?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes Sir, on 15-11-58.

(b) and (c). The report is under consideration.

Dues from Sugar Mills

362. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state what are the Central Government dues outstanding from the different Sugar Mills in the country?

The Minister of Finance (Shri Morarji Desai): The Central Government dues from sugar mills consist of Income-tax, Excess Profits Tax, Business Profits Tax, Wealth Tax and Central Excise duty. Two statements, giving the position separately in respect of (i) Income-tax, Excess Profits Tax, Business Profits Tax and Wealth Tax and (ii) Central Excise Duty are given in annexures 'A' and 'B' [See Appendix I, annexure No. 104.]

Opium Exports

363. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state the quantity and value of opium exported to each country from India in the last five years (year-wise)?

The Minister of Finance (Shri Morarji Desai): A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 105.]

Foreigners Act

364. Sardar Iqbal Singh: Will the Minister of Home Affairs be pleased to state:

(a) the total number of notices served in Delhi under the Foreigners Act during the year 1957-58;

(b) the total number of people who left Delhi in accordance with those notices;

(c) the total number of Court proceedings drawn up against people who violated these notices; and

(d) the total number of people convicted by the Court for violation of these notices?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (d). The information is being collected and will be laid on the Table of the House.

Import of Steel

365. { Sardar Iqbal Singh:
Shri Pangarkar:

Will the Minister of Steel, Mines and Fuel be pleased to state the total quantity and value of steel imported into India during 1958-59 so far from each country separately?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): A statement is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 106.]

Educational Institutions of Punjab

366. Sardar Iqbal Singh: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 2152 on the 16th September, 1958 and state:

(a) total amount of financial assistance given to educational institutions in Punjab during 1957-58 and 1958-59 so far; and

(b) the purpose for which this amount was given?

The Minister of Education (Dr. K. L. Shrimall): (a)

1957-58	Rs. 2,58,086
1958-59 so far	Rs. 31,48,810.22.

(b) The amount was given for various purposes specified below:—

(1) Loans for construction of hostels, for affiliated Colleges.

(2) Rehabilitation and other grants to the Punjab University.

- (3) Grants to certain institutions for carrying out certain research projects assigned to them by this Ministry.
- (4) Grants for social education work, students tours, social service camps and campus work.
- (5) Grants for construction of Nursery & Basic School buildings; provision of equipment and books for them.

Sports Associations of Punjab

367. **Sardar Iqbal Singh:** Will the Minister of Education be pleased to state:

(a) the total amount of grants sanctioned to Sports Associations in Punjab state during 1958-59 so far; and

(b) the names of Sports Associations which have been given such grants?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). No grants have been sanctioned to Sports Associations in the Punjab State during 1958-59 so far. The following grants have, however, been sanctioned to National Sports Federations whose headquarters happen to be located in the Punjab State:—

	Rs.
1. Basketball Federation of India, Patiala (on account of salary of paid Secretary)	4,446.66
2. Indian Hockey Federation, Patiala (on account of salary of paid Secretary)	2,450.00
3. Basketball Federation of India, Patiala (on account of deputation of Federation's Secretary to attend Physio-therapy course at Madras)	370.00

**Boarding House for Girl Students
Delhi**

368. **Sardar Iqbal Singh:** Will the Minister of Education be pleased to state:

(a) whether there is any boarding house for girl students in Delhi, State-managed or privately managed;

(b) if so, the number of girl students residing there; and

(c) the financial aid given to each boarding house during 1956-57 and 1957-58?

The Minister of Education (Dr. K. L. Shrimall): (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

Opium Production in Punjab

369. **Sardar Iqbal Singh:** Will the Minister of Finance be pleased to state:

(a) the quantity of opium produced in each District of Punjab during the last five years, year-wise; and

(b) total area under poppy cultivation in each district in these years (year-wise)?

The Minister of Finance (Shri Morarji Desai): (a) and (b). There is no cultivation of poppy in Punjab for the production of opium. Cultivation of poppy for the production of poppy heads and seeds has been banned in that State with effect from the 31st March, 1958.

A statement giving the information regarding the area under poppy cultivation and the quantity of poppy heads produced in each district during the last five years, year-wise is laid on the Table of the Lok Sabha. [See Appendix 1, annexure No. 107.]

Foreigners

370. **Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to state the number of foreigners who visited Delhi during 1957-58?

The Minister of Home Affairs (Pandit G. B. Pant): Information is available only in regard to the number of registered foreigners resident in Delhi as on the 31st December, 1957. The number was 2342.

Labour and Social Service Camps in Ferozepur District

371. Sardar Iqbal Singh: Will the Minister of Education be pleased to state:

(a) the total number and names of labour and social service camps for students and other youth held with the aid of Central Government in Ferozepur District and in Punjab during 1957-58;

(b) the total number of such camps to be held during 1958-59 within the above mentioned areas;

(c) the nature of work done; and

(d) the procedure adopted for selection of sites and method followed for obtaining public co-operation?

The Minister of Education (Dr. K. L. Shrimall): (a) to (d). The information is being collected and a statement will be placed on the Table of the House separately.

Multi-purpose Schools in Punjab

372. Sardar Iqbal Singh: Will the Minister of Education be pleased to state the total number of multipurpose schools to be opened in Punjab during 1958-59 (district-wise)?

The Minister of Education (Dr. K. L. Shrimall):

Patiala	7
Kapurthala	1
Bhatinda	5
Sangrur	3
Mahendragarh	2
Ambala	12
Hissar	4
Rohtak	3
Gurgaon	3
Karnal	5
Amritsar	9
Jullundur	10
Gurdaspur	5
Kangra	2
Ferozepur	5
Ludhiana	8
Hoshiarpur	11
Total	95

Scheduled Castes and Scheduled Tribes in Punjab

373. Sardar Iqbal Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether the amounts allotted to the Punjab for construction of residential accommodation for Scheduled Castes and Scheduled Tribes during 1957-58 and 1958-59 so far have been spent on the proposed schemes; and

(b) if so, the number of houses constructed with the above amounts?

The Deputy Minister of Home Affairs (Shrimati Alva): A statement giving the required information is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 108.]

Acquisition of Lands in Nasik

374. Shri Jadhav: Will the Minister of Defence be pleased to state:

(a) the extent of land of different villages taken on lease for Military purposes in the District of Nasik in Bombay State;

(b) what is the duration of the lease; and

(c) what is the rent due to the different villages with a break up of each village?

The Deputy Minister of Defence (Sardar Majithia): (a) to (c). Information is being collected and will be laid on the Table of the Lok Sabha in due course.

Life Insurance Corporation

375. Shri Jadhav: Will the Minister of Finance be pleased to state:

(a) the total number of Class I Officers in the Life Insurance Corporation; and

(b) how many out of the above number have been recruited after 5th September, 1956.

The Minister of Finance (Shri Morarji Desai): (a) 1265.

(b) 91.

Pakistani Nationals

376 **Shri Pangarkar:** Will the Minister of Home Affairs be pleased to state:

(a) total number of Pakistani nationals who visited various places in Bombay State during 1958 (upto 31st October),

(b) the number of those who overstayed even after the expiry of their visas during the same period, and

(c) the number of cases in which visas were extended?

The Minister of Home Affairs (Pandit G B Pant): (a) to (c) The information is being collected and will be laid on the Table of the House, as soon as it is available

Geological and Mining Survey in States

377. { **Shri Tridib Kumar Chaudhuri:**
Sardar Iqbal Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) which of the State Governments have organised Geological and Mining Survey Departments for investigating the mineral resources in their States,

(b) what kind of liaison is maintained between these Minerals and Geological Department of the State Governments with the Geological Survey of India and the Indian Bureau of Mines, and

(c) whether there is any permanent body in which such departments of the State Governments are also represented to exchange information and to act as a forum for consultation?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The following State Governments are known to have Mining and Geology Departments for investigating the mineral resources within their States: West Bengal, Bihar, Uttar Pradesh, Rajasthan, Bombay, Madhya Pradesh, Andhra, Mysore and Orissa

(b) and (c) Liaison is maintained through four zonal councils set up by the Govt of India for the Eastern, Northern, Central and Southern regions in which the State Governments in each region, the Geological Survey of India, the Indian Bureau of Mines and the leading industries in each region are represented. These Councils, periodically review the programme of exploration of minerals in the region, advise on drawing up future programmes of mineral exploration, review the requirements, difficulties and potentialities of the mining industry in the respective region, and advise generally on the exploitation and utilisation of minerals and allied natural resources in the region

The representatives of the Indian Bureau of Mines, Geological Survey of India, State Governments, Industries and Central Government also meet at the Mineral Advisory Board meetings. The Geological Survey of India and the Indian Bureau of Mines are represented on the various committees set up by the State Governments.

12.06 hrs.

PAPERS LAID ON THE TABLE**Durgah Khawaja Saheb Bye-Laws**

The Minister of Home Affairs (Pandit G B Pant): I beg to lay on the Table a copy of the Durgah Khawaja Saheb Bye-Laws, 1958 published in Notification No GSR 984 dated the 25th October, 1958 [Placed in Library See No LT-1031/58]

Appropriation Accounts and Audit Report of Government of Delhi

The Minister of Revenue and Civil Expenditure (Dr. B Gopala Reddi): I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts of the Government of Delhi, 1956-57 and Audit Report, 1958 [Placed in Library See No LT-1032/58].